

NIRMA INTERNATIONAL CONFERENCE ON LAW, 2026

(CLIMATE CHANGE & CORPORATE GOVERNANCE)

REVISED BROCHURE



20th Feb-22nd Feb 2026
(REVISED DATES)



Institute of Law,
Nirma University

ABOUT INSTITUTE OF LAW, NIRMA UNIVERSITY

The Institute of Law, Nirma University (ILNU) was established in 2007 with the vision of Dr. Karsanbhai K. Patel to redefine and elevate the standards of legal education in India. The institute was conceived to go beyond traditional teaching methods and introduce a modern, interdisciplinary, and globally aligned framework of learning. Its foundation rests on the belief that legal education must evolve with changing societal needs and global developments, producing professionals who are both knowledgeable and socially responsible.

ILNU fosters an academic environment that encourages research, critical thinking, and innovation. The curriculum is designed to integrate classroom learning with practical exposure through moot courts, internships, legal aid activities, and interactions with experts. By adopting international academic practices and promoting dynamic scholarship, the institute ensures that students gain a holistic understanding of law and its real-world applications. This approach allows learners to develop analytical abilities, ethical grounding, and professional competence.

Over the years, ILNU has emerged as a prominent centre of legal education, consistently producing skilled lawyers, academicians, and policymakers. Its emphasis on justice, excellence, education, and professionalism shapes individuals who contribute meaningfully to the legal system and society at large. With a strong focus on academic rigour, character-building, and societal engagement, ILNU continues to build a new generation of legal professionals equipped for contemporary and future challenges.

ABOUT CENTRE FOR CORPORATE LAW STUDIES

The Centre for Corporate Law Studies (CCLS) at ILNU is a specialised platform dedicated to fostering academic excellence, research, and critical engagement in the field of corporate and business law. It aims to equip students with a deep understanding of how corporate structures, financial markets, and regulatory frameworks function in both national and global contexts. With a focus on contemporary areas such as company law, securities regulation, insolvency and bankruptcy, mergers and acquisitions, and corporate governance, the Centre encourages students to analyse the evolving dynamics of the corporate sector and its impact on society. Through expert lectures, panel discussions, workshops, and national-level competitions, CCLS provides valuable opportunities for students to interact with practitioners and scholars, thereby bridging the gap between theoretical learning and real-world practice. In addition to academic activities, the Centre places strong emphasis on research-oriented learning and scholarly contribution. Students associated with CCLS participate in policy research projects, conferences, and writing initiatives, including blogs and analytical articles. The Centre also publishes a Monthly Corporate Law Newsletter and an Annual Journal, which highlight major legal developments and promote high-quality academic discourse. By nurturing analytical thinking, professional skills, and an informed understanding of market behaviour, CCLS prepares students for successful careers in corporate litigation, consultancy, compliance, financial regulation, and related fields.

ABOUT CENTRE FOR ENVIRONMENTAL LAW

The Centre for Environmental Law (CEL) at ILNU, established on 17 August 2013, is a dedicated academic and research body focused on environmental governance, sustainability, and policy analysis. Created to address the need for stronger understanding and implementation of environmental laws in India, the Centre aligns with ILNU's vision of promoting social responsibility and environmental equity. CEL conducts empirical studies, policy reviews, and implementation-focused research on issues such as environmental impact assessment, regulatory mechanisms, and community participation. It also organises seminars, training programmes, outreach activities, and collaborative events, and publishes a peer-reviewed biannual journal. Through these initiatives, CEL strengthens environmental governance and nurtures environmentally responsible legal professionals.

ABOUT THE CONFERENCE

The Nirma International Conference of Law, 2026 is a flagship academic event that brings together scholars, practitioners, policymakers, and students to engage in meaningful dialogue on the dynamic intersection of environmental law and corporate law. As environmental concerns become increasingly intertwined with corporate decision-making, the conference aims to create a platform where diverse perspectives can converge to explore innovative legal, regulatory, and policy solutions. It reflects the Institute's commitment to fostering informed debate on issues that shape governance, sustainability, and business practices in India and beyond.

This conference serves as a collaborative effort of the Centre for Corporate Law Studies (CCLS) and the Centre for Environmental Law (CEL), combining their strengths in research, policy analysis, and academic engagement. By focusing on themes such as corporate sustainability, environmental compliance, ESG obligations, climate risk governance, green finance, and accountability mechanisms, the conference highlights the growing responsibility of businesses toward ecological stewardship. Sessions include keynote addresses, expert panel discussions, paper presentations, and interactive dialogues designed to deepen participants' understanding of how environmental and corporate legal frameworks intersect and evolve.

Through this initiative, the Nirma Institute of Law aims to encourage thoughtful inquiry, promote interdisciplinary research, and inspire young legal minds to critically examine the role of law in addressing today's environmental and corporate challenges. The conference not only enriches academic discourse but also contributes to shaping future policy directions by bringing together leading voices from academia, industry, and civil society. Ultimately, the event stands as a testament to the Institute's dedication to advancing sustainable and socially responsible legal scholarship.

THEMES

DAY-1

EMERGING DIMENSIONS OF ENVIRONMENTAL LAW AND CLIMATE JUSTICE



Subtheme 1: Climate Accountability and Environmental Governance



- Climate Change Litigation as a Tool of Environmental Accountability
- Accountability Mechanisms in Environmental Governance
- Climate Accountability of Non-State Actors
- Climate Change Litigation and Policy Innovations
- Environmental Governance and Accountability Mechanisms
- Environmental Law and Developmental Governance
- Comparative and Global Approaches to Climate Governance



Subtheme 2: Rights, Justice and Public Participation in Climate Action



- Human Rights-Based Approaches to Climate Action
- Environmental Constitutionalism and Emerging Climate Rights
- Public Participation and Access to Environmental Justice
- Environmental Decision-Making and Community Participation Mechanisms
- Indigenous and Traditional Knowledge in Environmental Law-Making
- Climate Justice and Human Rights
- Access to Environmental Justice and Procedural Safeguards
- Biodiversity and Policy Crisis



Subtheme 3: Sustainable Transitions and Global Environmental Frameworks



- Legal Responses to Ecological Degradation and Biodiversity Loss
- Energy Law Reforms and Sustainable Transition Frameworks
- Balancing Competing Legal Priorities between Development and Sustainability
- Role of International Environmental Agreements in National Frameworks
- Energy Law and the Green Transition
- Digital Environmental Law

THEMES

DAY-2

EVOLVING FRAMEWORKS OF CORPORATE LAW AND SUSTAINABLE BUSINESS PRACTICES



Subtheme 1: Corporate Governance, Leadership, and ESG Accountability



- Corporate Sustainability and Legal Accountability: Rethinking the Fiduciary Duty of Directors in the ESG Era
- The Corporate Governance–Climate Nexus: Integrating Environmental Risk into Board Decision-Making and Enterprise Risk Management
- The Future of ESG and Corporate Governance
- Shareholder Activism for Effective Governance
- Shareholder Activism in the ESG Age: Institutional Influence, Digital Campaigns, and the Future of Corporate Accountability
- Diversity, Equity, and Inclusion (DEI) in Corporate Governance: Legal Mandates, Metrics, and the Business Case for Diversity
- Corporate Diversity, Equity and Inclusion



Subtheme 2: Sustainable Finance and Climate-Aligned Investment



- Sustainable Financing and Investment
- The Future of Sustainable Finance: Regulatory Challenges and Climate-Aligned Investment Mechanisms
- The Legal Framework for Carbon Markets and Environmental Trading: Ensuring Credibility, Compliance and Equity
- Regulating Financial Innovation & Digital Finance
- Integrating ESG into Risk Management and Reporting Frameworks



Subtheme 3: Corporate Responsibility and Ethics



- Corporate Social Responsibility and Legal Compliance
- Corporate Social Responsibility in Transition: From Statutory Compliance to Strategic Sustainability Integration
- Stakeholder Capitalism and Ethical Business Conduct
- Corporate Accountability for Environmental and Social Impacts
- Corporate Accountability for Environmental and Human Rights Violations: Legal Remedies, Due Diligence and Enforcement Gaps

THEMES



Subtheme 4: ESG Debt Securities, Green Bonds, and Sustainable Capital Markets



- Regulatory Framework for ESG Debt Securities in India: Legal Standards and Market Development
- Green Bonds and Climate Finance: Legal Challenges in Verification, Reporting, and Accountability
- Sustainability-Linked Bonds and Corporate Performance Targets: Balancing Flexibility and Compliance
- Investor Protection and Disclosure Standards in ESG Bond Markets
- Taxonomy and Certification of Sustainable Finance Instruments
- The Future of Sustainable Capital Markets: Integrating ESG Bonds into Mainstream Financial Regulation



Subtheme 5: Corporate Reform, and Restructuring



- Corporate Insolvency, Restructuring and Value Recovery in a Sustainable Economy
- Director Liability under the IBC Regime: Strengthening Environmental and Governance Accountability in Corporate Insolvency
- Environmental Obligations in Insolvency Proceedings: Integrating ESG Risks into Resolution and Liquidation Frameworks
- Green Insolvency: Aligning Bankruptcy Resolution with Sustainable Asset Management and Decarbonization Goals
- Cross-Border Insolvency, Environmental Liabilities, and Global Value Chains
- Banking Law Reform and Environmental Risk Assessment: Redefining Financial Stability for a Low-Carbon Economy
- New AIF Regime and Venture Capital Sustainability: Governance Challenges in Green Investment and Fund Regulation

THEMES

DAY-3

INTERDISCIPLINARY APPROACHES TO LAW, TECHNOLOGY AND SOCIETY



Subtheme 1: Technology, Innovation and Sustainable Governance



- Data Governance and Sustainability Accountability
- Technology-Driven Solutions to ESG Compliance
- Digital Innovations in Environmental Monitoring and Reporting
- Ethical Governance of Artificial Intelligence in Sustainability
- Technological Transformation of Climate Governance Models
- Regulating Green Technologies and Smart Infrastructure
- Techno-Legal Challenges in Sustainable Urban Development
- Digital Platforms as Instruments of Environmental Governance
- Integration of Law, Policy and Technology for Climate Adaptation
- Cross-Sectoral Legal Frameworks for Sustainable Development
- Technology, Innovation and Business Sustainability
- Data Ethics, Privacy and Sustainable Governance
- Interlinkages Between Law, Policy and Technological Change – Integrating cross-sectoral approaches for effective sustainability governance.
- Smart Regulation for Sustainable Infrastructure Development



Subtheme 2: Collaboration, Knowledge and the Social Dimensions of Sustainability



- Social Dimensions of ESG
- Innovation Policies for Climate-Resilient Economies
- Innovation for Sustainable Development Goals (SDGs)
- Global Cooperation and Knowledge Sharing
- Cyber Governance in Environmentally Sensitive Sectors
- Education, Research and Capacity Building for Sustainability
- Global Knowledge-Sharing Systems for Sustainable Governance

REVISED CONFERENCE TIMELINE

EVENTS	DATES
Release of Brochure	10.12.2025
Submission of Extended Abstract/Full Research Paper	20.01.2026
Intimation of Acceptance	27.01.2026
Last date for Payment of Registration	01.02.2026
Last Date of Full Paper Submissions & Any modifications in the Extended Abstract	03.02.2026
Last Date for PPT Submission	12.02.2026
Dates of the Conference	20.02.2026 21.02.2026 22.02.2026

SUBMISSION GUIDELINES

GENERAL GUIDELINES

- Institute of Law invites submissions from domestic as well as international participants for the purpose of the paper presentation.
- Co-authorship of a maximum of two people is allowed.
- The manuscripts shall be written in english language only.
- Extended Abstracts/Papers submitted on or before the timeline shall only be considered.
- The decision of the selection committee on the acceptance and rejection of the extended abstract shall be final.
- Organizing Committee reserves the right to disqualify a participant or not to give the award. The decision of the Organizing Committee will be final in case of a dispute.
- All abstracts and final manuscripts shall be submitted in MS Word format (DOC or DOCX).
- The file of the extended abstract/final manuscript shall be saved using this format: “nicl2026extendedabstract- your First Name Your Last Name.docx” (for example nicl2026extendedabstract-diyakhanna.docx)/ (nicl2026finalmanuscript-diyakhanna.docx)

EXTENDED ABSTRACT SUBMISSION

- The author(s) shall submit an extended abstract with a word limit of 1000-1500 words along with 5 keywords.
- The author(s) of the shortlisted abstracts shall be intimated accordingly.
- CCLS encourages analytical and well-researched manuscripts with logical and practical solutions to the issues highlighted.
- The mode of citation to be adhered to is the 20th Harvard Bluebook.
- Any form of plagiarism of more than 10% will lead to automatic disqualification as a participant.
- AI-based content is also discouraged.
- Formatting:

Font: Times New Roman Font
Size: Titles: 14; Sub-titles: 12
Body Text: 12; Footnotes: 10

Spacing:
Body Text: 1.5; Footnotes: 1.0
Margin: 1" on all sides

SUBMISSION GUIDELINES

- The author(s) shall submit an unpublished and original work and shall refrain from submitting the manuscript elsewhere during the pendency of the review process.
- Certificates of participation and merit will be provided to all the shortlisted author(s). For detailed guidelines and the latest updates, visit our official webpage <https://corporatelawilnu.wordpress.com/>

SUBMISSION PROCESS

1. Submission of Extended Abstract

- Participants are required to submit an extended abstract of their research paper through the provided Google Form. The extended abstract should clearly outline the research problem, objectives, methodology, key arguments, and expected findings.
- Word Limit: 1000–1500 words.
- All extended abstracts must be submitted within the prescribed deadline.

2. Screening and Selection Intimation

- All submitted extended abstracts will undergo a review process by the Academic Review Committee. Selected participants will receive an official Selection Intimation through email.

3. Paper Presentation

- Participants whose extended abstracts are selected will be invited to directly present their paper at the event, with the option to incorporate any changes they wish to make to their abstracts.
- The Final paper must of word limit 3500–4500 words.
- They must prepare a PowerPoint presentation (PPT) based on their full paper and present it before the evaluation panel on the scheduled date.

4. Submission of Documents

- The final paper must be of 3500–4500 words, along with the PPT used for presentation, must be submitted as per the timeline communicated in the intimation email ilnu.conference@nirmauni.ac.in.
- Extended Abstracts, Research Paper and powerpoint presentations are submitted exclusively through the provided Google Form Link.
- **Google form link:** <https://forms.gle/Z86gd583t5k7h88V7>

MODE OF PAYMENT

- A payment link will be circulated through mail to the participant along with the intimation of the acceptance of the extended abstract.
- The payment will ensure the participation of the paper presenters and attendees in the Nirma International Conference of Law 2026.

REGISTRATION FEES

- Fee for Indian participants (per participant fees):

Students - INR 2,000

Research Scholars - INR 3,500

Academicians - INR 4,200

ILNU Students - INR 1,000

- Fee for International presenters- 100 USD per participant

(Fees to be paid per participant only after selection of Extended Abstract)

- Registration fees includes Event kit (Folder, pen, Diary, Souvenir and other deliverables), Publication fee, Heritage Walk, access to Social Networking Night, Lunch, High Tea, Dinner.
- Virtual paper presentation is available for international participants only.
- The facility for accommodation will be provided on a subsidized basis by the University. The aforementioned fees apply on a per participant basis.

AWARDS AND RECOGNITION

1. Citations and Prize Money

WINNER	15,000
RUNNERS UP	12,000
2 ND RUNNERS UP	8,000

2. Publication Opportunities

The research paper presented in NICL'26 will be published in a book with an ISBN number from a reputed publisher.

Selected papers will be published in Corporate Research Law Journal (CRLJ), an annual journal published by CCLS.

3. Internship opportunities with top law firms

Best research paper presenters along with the winners will get the Law firms/Organizations in the respective practice areas of the opportunity for internships from the participating themes of the conference.

4. Best Paper Awards in each category

Other than overall winners in the conference, the best paper presenters in every theme will be given an honorable mention award and will be provided a merit certificate along with prizes.

ABOUT OUR PAST EVENTS



SAMANVAYA



ABOUT OUR PAST EVENTS



ICCF 2023



Institute of Law hosted the International Conference on Corporate Law and Finance (ICCF), convening legal scholars, practitioners, and industry experts to discuss cutting-edge issues.

ABOUT OUR PAST EVENTS



FIELD TRIP



Institute of Law conducted a field trip and took the students to attend the Janjatiya Gaurav Varsh Pakhwada to mark the 150th Birthday Anniversary of Bhagwan Birsa Munda wherein they also visited Statue of Unity.

ABOUT OUR PAST EVENTS



RADIO LJ PODCAST



The Centre for Environmental Law (CEL), Institute of Law, Nirma University, team -winners of the “Climate Catalyst Summit 2.0 – Call to Action” was invited by Paryavaran Mitra at LJ College to discuss the issues presented at the summit.

ORGANISING BOARD

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Director & Dean, Prof. (Dr.) Madhuri Parikh
Institute of Law, Nirma University, Ahmedabad

Convener

Dr. Amit Kumar Kashyap
Asst. Prof. of Law & Faculty Head, Centre for Corporate Law Studies,
Institute of Law, Nirma University, Ahmedabad

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In case of any queries, kindly drop an email at
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or contact the respective convener



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